IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CA(CAA)-118/(ND)/2017

In the matter of:

M/s. Integral Prime Sales (P) Limited

....PETITIONER

Vs.

M/s. Ginnie Energy (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. NPS Chawla, Advocate Ms. Deepali Garg, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present. Heard. Order reserved.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Sd-

Surjit 05.10.2017